

Subject: **TV Today Network Ltd. response to Consultation on Draft Standards of Quality of Service and Consumer Protection (Digital Addressable Systems) Regulations, 2016** Date: 10/23/16 11:04 AM
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To,

Advisor (B&CS)

Telecom Regulatory Authority of India

Mahanagar Doorsanchar Bhawan

Jawahar Lal Nehru Marg

New Delhi-110002

Dear Sir,

Subject: Ref. Consultation on Draft Standards of Quality of Service and Consumer Protection (Digital Addressable Systems) Regulations, 2016.

TV Today Network Limited (TVTN) wishes to give the following comment(s) with regard to the captioned Consultation issued by the authority.

In Section 30 of the draft regulation (Publicity of Information by Broadcasters), the provision specify that every broadcaster shall publicize the MRP of its pay channel(s) and bouquet(s) through multiple means of communication such as website , scrolls in the concerned channels, periodically for wide publicity amongst the consumers and submit details of such measures to the Authority.

The provision merely states about the periodical publicity of MRP. However, it does not mentions specifically as to how periodically or specifically within how much time period(s), a broadcaster has to publicize the MRP of channels. Since this may lead to confusion and possible non-compliance of the section, the authority is therefore requested to issue a clarification on this aspect.

Thank you.

Yours sincerely"

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